

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 335 OF 2017 &
IA NO. 737 OF 2017

Dated: 10th January, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

BSES Rajdhani Power Limited		...Appellant(s)
Vs.		
Delhi Electricity Regulatory Commission	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Hasan Murtaza
Counsel for the Respondent(s)	:	Mr. Divyanshu Rai for R-1

ORDER

Learned counsel for the respondent seeks two weeks more time to file reply. He may take steps to file the same on or before 25.01.2018 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on **14.03.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk